

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW

Contempt Petition No. 67 of 1992

IN
Original Application No. 71 of 1988
this the 16th day of Feb., 95

HON'BLE MR. JUSTICE B.C. SAKSENA, VICE-CHAIRMAN
HON'BLE MR. V.K. SETH, ADMN. MEMBER

S.N. Sharma, S/o late Sri B.R. Sharma, R/o N-288, Railway
Medical Colony, Baraguon, Gonda.

Applicant

By Advocate : None

Versus

Sh. S.N.M. Islam, Senior Divisional Personnel Officer,
N.E. Railway, Ashok Marg, Lucknow.

2. Sri Anand Swarup Bhatnagar, General Manager, N.E.
Railway, Gorakhpur.

3. Sri M. Lal, Chief Personnel Officer, N.E. Railway,
Head Quarter, Gorakhpur.

Respondents

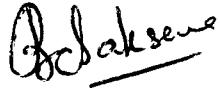
By Advocate : Sh. K. D. Nag

O R D E R (O R A L)

B.C. SAKSENA, VICE-CHAIRMAN

We have heard Shri K.D. Nag, learned counsel
for the respondents. In the order passed by Division
Bench on 23.10.94, the order dated 9.9.94 was modified
and time was given to the applicant for filing Rejoinder
affidavit as also for objections to the M.P. No. 2128/94,
but no Rejoinder affidavit has been filed, neither any
objection to the M.P No. 2128/94 has been filed. Today
when the case was called-out, none responds on behalf of

the applicant. Sh. K.D. Nag, learned counsel for the respondents has invited our attention to enclosure to M.P. No. 2128/94 which shows that a cheque of Rs. 832/- was delivered to Sh. T.N. Gupta, counsel for the applicant on 3.8.1993. M.P. No. 2128/94 further shows that payment of outstanding dues has already been made. The respondent have clearly complied with the order dated 27.11.91 passed in O.A. No. 71/88. The contempt petition no longer survives and is accordingly disposed of. The notices issued to the respondents are hereby discharged.



MEMBER (A)

VICE-CHAIRMAN

LUCKNOW : DATED : 16.2.95

GIRISH/-